

(3)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

ORIGINAL APPLICATION NO: 423/92

Vihod B. Nirbhavane,
residing at Qtr. No. 86/6,
Type-II, C.G.S. Quarters.
Bombay - 400037

.... Applicant

V/s

The Union of India
and another

.... Respondents.

CORAM : HON'BLE USHA SAVARA, MEMBER (A)

Appearance :

Applicant in person

Shri V.S. Masurkar, Adv.
for the respondents.

ORAL JUDGEMENT

22nd SPT, 1992

(PER : USHA SAVARA, M/A)

Shri Masurkar has filed a letter dated 25.8.1992
by which the Asstt. Director of Estates has sanctioned allot-
ment of Type-I(A) quarter in favour of the applicant on
adhoc basis so as to enable him to vacate flat No. 86/6/
Type-II S.M. plot which was allotted to his father.
The applicant states that he is satisfied by this order
and that he has no other grievance. In the circumstances,
this application is disposed off as having become infructuous.
Accordingly, this application is disposed off with no
orders as to costs.

I. Savara
(USHA SAVARA) 22.9.92
M/A